

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).17579/2025

[Arising out of impugned final judgment and order dated 16-06-2025 in CRMWP No.12526/2025 passed by the High Court of Judicature at Allahabad]

STATE OF U.P. & ANR.

PETITIONER(S)

VERSUS

SANJAY ALIAS SANJAY KAPOOR & ANR.

RESPONDENT(S)

IA No. 268622/2025 - CONDONATION OF DELAY IN FILING
IA No. 268624/2025 - EXEMPTION FROM FILING O.T.
IA No. 268623/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 01-12-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) :

Ms. Ruchira Goel, AOR
Mr. Sharanya Sinha, Adv.
Ms. Ritika Rao, Adv.

For Respondent(s) :

Mr. Anil Kumar, AOR
Mr. Gaurav Kumar, Adv.
Mr. Sudip Patra, Adv.
Mr. Atul Agarwal, Adv.
Mr. Sreeji Mm, Adv.
Mr. Parvesh Khanna, Adv.
Mr. Yogesh Kumar Goel, Adv.
Mr. Ashish Pratap Singh, Adv.
Mr. Amit Pratap Singh, Adv.
Ms. Santosh, Adv.

Upon hearing the counsel the Court made the following
O R D E R

As jointly prayed for by the parties, tag and list this
petition along with S.L.P.(Crl) No.17272 of 2025.

(D. NAVEEN)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)